Government of Himachal Pradesh Food, Civil Supplies & Consumer Affairs Deptt.

No: FDS-A(3)7/2016

Dated: Shimla

16th March, 2020

Notification

The Governor, Himachal Pradesh, with a view to secure compliance and in exercise of the powers conferred by clause 9 and 11 of Himachal Pradesh Hoarding and Profiteering Prevention Order, 1977 or any order/notification issued there under do hereby, authorize the following officers within their respective jurisdictions to inspect or cause to be inspected any books or other documents belonging to or under the control of a producer or a dealer, enter or search the premises of a producer, a dealer or a consumer; and seize the masks (2 ply & 3 ply surgical masks, N95 masks) and hand sanitizers only mentioned at serial No. 24 of schedule-I and serial No. 4 of schedule-III for a period upto 30th June, 2020 with the order in respect of which he has reason to believe that a contravention of this order or any order/notification issued thereunder has been, is being or is about to be committed:-

- 1. Additional/Deputy/Assistant Drug Controllers
- 2. Chief Medical Officer
- 3. Block Medical Officers
- 4. Medical Officers (Health)
- 5. Drug Inspectors

The above mentioned officers shall also have power relating to search

and seizure as per section 100 of the Code of Criminal Procedure, 1973.

By Order

AMITABH AVASTHI Secretary (FCS&CA) to the Government of Himachal Pradesh